

Serial No. of Order	Date of Order	Order with Signature
8	21.4.97	<p>None for the petitioner. Respondent's Counsel Shri B. Pal is present. Counter has been filed with copy to petitioner's Counsel. This matter is unnecessarily dragging on. As such this is fixed to 30.4.97 for hearing peremptorily. No further time will be given and in the absence of Counsel from either side, the matter will be disposed of on the basis of materials available on record.</p> <p style="text-align: right;">J. Jom Vice-Chairman 21/4/97</p> <p style="text-align: right;">order dt 8.12.95 Counter by four weeks. S Registrar Counter not filed for further orders Pl. By SWSB. Regd order dt 9.1.96 Two weeks as a last chance allowed to file counter.</p>
9	30.4.97	<p>I heard learned counsel for both sides on merit. Hearing is concluded. Orders reserved.</p> <p style="text-align: right;">J. Jom Vice-Chairman 30/4/97</p> <p style="text-align: right;">S Registrar Counter not filed. By 22/11/96. Regd</p>
10	18.6.97	<p>Order pronounced in open Court.</p> <p>As per the observations contained in the order dated 18.6.1997 in separate sheets attached to the record, the Original Application is rejected.</p> <p style="text-align: right;">Order dt. 23.1.96 Put up before the Bench for further orders. S Regd J. Jom VICE-CHAIRMAN 18.6.97</p>